

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P./100/382/2018 in
O.A./100/1569/2017

New Delhi, this the 25th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri R.K. Nim,
Age about 64 Years,
S/o Late Shri Jiwa Ram
R/o B-1355/2, Sangam Vihar,
New DelhiApplicant

(Through Shri S.K. Gupta, Advocate)

Versus

Shri Ashutosh Kumar,
Secretary,
Department of Science & Technology,
Ministry of Science & Technology,
Govt. of India, Technology Bhawan,
New Mehrauli Road,
New Delhi-110016. ... Respondents

(Through Shri B.L. Wanchoo, Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman

This contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal in its order dated 9.01.2018 in OA No.1569/2017.

2. Today, it is reported by the learned counsel for the parties that Writ Petition No.6000/2018 was filed by the respondents

challenging the order in the OA and unless it is decided, it will not be proper to proceed with the contempt case.

3. We, therefore, close the contempt case leaving it open to the applicant to pursue the remedy, depending on the outcome of the Writ Petition No.6000/2018 pending before the Hon'ble High Court.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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